

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-306
IB-64/ND/2020

IN THE MATTER OF:

M/s TSG Impex Pvt Ltd

Vs

NS Concretes Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 12.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Abhinav

For the Respondent

: Adv. Charu, Adv. Kajal

ORDER

Ld. Counsel for Corporate Debtor has put in appearance and submitted that yesterday she filed the additional document to shows that Corporate Debtor has already deposited the remaining principal amount of Rs. 3,74,000/- approx on 19/02.2020 through RTGS. However, the same is not on record. Registry is directed to trace out the same and place it on record before the next date of hearing. List the case on 17.03.2020.

SD/-

(K.K. VOHRA)
MEMBER (T)

SD/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Khushboo)